

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2006**  
TO BE ANSWERED ON: 23.12.2022

**AAROGYA SETU DATA ACCESSIBILITY AND SHARING PROTOCOL**

**2006. SHRI SYED NASIR HUSSAIN:**  
**DR. AMEE YAJNIK:**  
**SHRI NARAIN DASS GUPTA:**

Will the Minister of Electronics and Information Technology be pleased to state:

- (a) the description of the existing law or protocol governing the data collected by Aarogya Setu;
- (b) whether there is any active/proposed plan to develop a new protocol to handle the data collected earlier by Aarogya Setu, if so, details thereof, if not, reasons therefor;
- (c) the details of Government/private agencies, organizations, institutions and individuals having access to the data collected by Aarogya Setu since 2020; and
- (d) whether data collected by Aarogya Setu till 10 May, 2022 has been deleted as per the Aarogya Setu Data Access and Knowledge Sharing Protocol, 2020, if so, when and if not, reasons therefor?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI RAJEEV CHANDRASEKHAR)

(a): The National Executive Committee constituted under the Disaster Management Act, 2005, in exercise of powers conferred upon it by clauses (h) and (i) of sub-section (2) of section 10 of the Act, issued an order dated 29.3.2020 constituting, among others, an empowered group on technology and data management to identify problem areas and provide effective solutions therefor delineate policy, formulate plans, strategise operations and take all necessary steps for effective and time-bound implementation of these plans/policies/strategies/decisions in relation to Covid-19 pandemic. As per a decision of the empowered group, its chairperson issued an order dated 11.5.2020, notifying the Aarogya Setu Data Access and Knowledge Sharing Protocol, 2020, to ensure secure collection of data by the Aarogya Setu mobile application, protection of personal data of individuals and the efficient use and sharing of personal or non-personal data for mitigation and redressal of the Covid-19 pandemic.

(b): No, Sir. In accordance with the provisions of the said protocol, the contact tracing feature of the Aarogya Setu mobile application has been discontinued and contact tracing data collected through it has been purged.

(c): Approved officials of the Ministry of Health and Family Welfare, State Health Departments, the National and State Disaster Management Authorities and District Civil Surgeons were given access to the data collected by the Aarogya Setu through secure connection.

(d): Yes, Sir. Contact tracing data collected through the Aarogya Setu mobile application has been purged.

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